

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 608/MP/2020

Coram:

Shri P.K. Pujari, Chairperson

Shri I.S.Jha, Member

Shri Arun Goyal, Member

Shri P.K.Singh, Member

Date of Order: 31st March, 2021

In the matter of

Petition under Section 79 (1) (a) and (f) of the Electricity Act, 2003.

And

In the matter of

NTPC Limited
NTPC Bhawan, Scope Complex,
7, Institutional Area,
New Delhi-110 003

.....Petitioner

Vs.

Kerala State Electricity Board
Bydyuthi Bhavanam,
Pattom, Thiruvananthapuram,
Kerala-695 004.

... Respondent

ORDER

The Petitioner, NTPC Limited, has filed the present Petition with the following prayers:

“(a) Direct Respondent to make payment of outstanding Annual Fixed Charges for the period starting from 1.4.2019 to date amounting to Rs. 279.71 crore to the Petitioner forthwith;

“(b) Direct Respondent to henceforth make payment to RGCCPP Annual Fixed Charges for the period 2019-24 as billed by the Petitioner in line with the provisions of the Commission’s Tariff Regulations, 2019 till issuance of tariff order by the Commission.”

2. The learned counsel for the Petitioner, vide its letter dated 17.3.2021 has submitted that subsequent to filing of the present Petition, the parties have mutually decided to resolve the dispute amicably and have settled the matter. Accordingly, the learned counsel for the Petitioner sought permission to withdraw the Petition.

3. The prayer of the learned counsel for the Petitioner is allowed.

Accordingly, Petition No. 608/MP/2020 is disposed of as withdrawn.

Sd/-
(P.K.Singh)
Member

sd/-
(Arun Goyal)
Member

sd/-
(I.S.Jha)
Member

sd/-
(P.K. Pujari)
Chairperson